

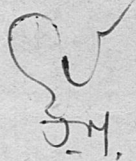
O.A. No 756/00

18/12/00

Hon. Mr. S.K.P. Nagvi, J.M.

No one for the applicant.

Shri Amit Sthalekar, learned counsel
for the respondents is on adjournment.
To remain on Board.


S.K.P.

(M)

19.12.2000

Hon. Mr. S.K.P. Nagvi, Member (J)

No one for the applicants. Shri P. Mathur is present as proxy to Shri A. Sthalekar, learned counsel for the respondents.

Heard on the point of admission. Shri Mathur mentions that the matter is not maintainable before this Tribunal because the cases of such nature have already been settled with the observation that these cases come within the purview of Industrial Disputes Act, to be decided in accordance with Provision of 'Hours of Employment and Regulation Act'. In this matter the applicants have come up seeking relief to the effect that they be paid over time allowance for having worked for a period of 2 hours over and above the schedule time of 8 hours. The position is quite settled that such matters are to be agitated before the Industrial Tribunal under the Industrial Disputes Act and not before the Administrative Tribunal and, therefore, the O.A. is dismissed being not maintainable.



Member (J)